

will be informed about the admission of the notice. The rest of the notices shall be treated as not selected and will lapse under the provisions of rule 197(5). Where a Member is not informed about the selection of his Calling Attention notice, he should take it that his Calling Attention notice has not been selected and no intimation about this will be given to the Member. This is also as per the practice followed in the past.

(iii) Any Member whose notice has not been selected will, however, have the right to revive his notice for a subsequent day by giving a fresh notice and such notice will be reconsidered by me along with other notices received for that day.

(iv) The Calling Attention selected by me would normally be listed in the Agenda of the next sitting. However, I will have my discretion to allow a Calling Attention at the end of the day on which notices are given if I feel that the matter is so urgent that the statement must be made on the same day.

(v) The ballot for determining the names of 5 Members for inclusion in the List of Business will be held on the day on which the notice is selected by me and all Calling Attention notices on the subject received upto 10.00 hours on that day will be included in the ballot.

The above procedure should not be taken to imply that I must admit a Calling Attention notice for each sitting because admission of the notice will be entirely subject to the rules and subject to my judgment that the matter sought to be raised calls for an urgent statement from the Minister.

I hope the above procedure will remove all misgivings about the procedure for Calling Attention and it will work to the satisfaction of all sides of the House.

SHRI VASANT SATHE (Akola): On this I want to make one submission. Formerly, once you decided

it was balloted in the afternoon itself and on the notice board next day's call attention was put up so that we knew whether ours was rejected or accepted as tomorrow's call attention.

MR. SPEAKER: I am told it is being done.

SHRI SHYAMNANDAN MISHRA (Begusarai): But it looks rather odd that a Member hailing from a particular area which is affected in any way does not find a place; if his name does not figure in the list of those who have given notice of call attention it looks odd. I shall give you an illustration. If a cyclone hit my area and my name does not figure in the list, would it not look very odd and strange? The Chair in such cases should exercise its discretionary power and include one member; otherwise it would be very unnatural. Let five names remain; but let one name be added by the Chair. Otherwise the House would not be benefiting from the information that can be made available by the Member hailing from that area. Kindly consider this suggestion.

PROF. P. G. MAVALANKAR (Gandhinagar): Why do you not send it to the Rules Committee?

MR. SPEAKER: If you send a motion I will send it.

SHRI SHAMBHU NATH CHATURVEDI (Agra): What is the necessity of reviving those notices time and again?

MR. SPEAKER: Kindly read Rule 197.

12.45 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FIFTH REPORT

SHRI GAURI SHANKAR RAI (Ghazi-ipur): Sir, I beg to present the Thirty-fifth Report of the Public Accounts Committee on Action taken by Government on the recommendations contained in their Hundred and Seventy-ninth Report (Fifth Lok Sabha) on 'Production of Polio Virus Vaccine.'